

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 217/2009

This the 22nd day of May , 2009

Hon'ble Mr. M. Kanthaiah, Member (J)

Mohd Arif Khan aged about 23 years S/O late Quayum Khan R/O 8/9, P&T Colony, Malviya Nagar, Aishbagh, Lucknow.

.....Applicant

By Advocate: Sri A. Moin

Versus

1. Bhartiya Sanchar Nigam Limited, 10th Floor Chandralok Building Janpath, New Delhi through its Managing Director.
2. Chief General Manager (Telecom) Bhartiya Sanchar Nigam Limited, Lucknow.

.....Respondents

By Advocate: Sri G.S. Sikarwar

ORDER

Heard both sides.

2. The applicant has filed this O.A. with a direction with the respondent no.2 for his appointment on compassionate grounds stating that after the death of his father , he made a representation dated 12.2.2009 to the respondent-authorities (Annexure-3) seeking appointment on compassionate grounds, but the same is still pending for consideration. When the representation of the applicant is still pending, allowing the claim of the applicant at this stage is not at all sustainable.
3. In view of the above circumstances, the O.A. is disposed of with a direction to respondent no.2 to consider and dispose of the pending representation of the applicant dated 12.2.2009 within a period of three months from the date of supply of a copy of this order, by passing a reasoned and speaking order in accordance



with rules. The applicant is also directed to supply a copy of representation to the respondent no.2 alongwith a copy of this order. No costs.


(M. Kanthaiah)
Member-J
22-05-09

Girish/-

~~or
Court of law
dated 22-5-2009
for
27-5-2009~~